RAJYA SABHA

1

Monday, the 14th August, 1989/23rd Sravana, 1911 (Saka)

The House met at eleven of the clock, The Deputy Chairman in the Chair.

RE REPORTED KILLING OF BODOS IN GOHPUR VILLAGE IN SONIT-PUR DISTRICT OF ASSAM

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Madam. Deputy Chairman... (Interruptions)...

THE DEPUTY CHAIRMAN: There is no Special Mention today. We have permitted only one Special Mention on the Bodo issue. Some Members wanted to raise it...(Interruptions)...

SHRI PARVATHANENI UPEND-RA: Madam, we have given a joint notice today to the Chairman and he has also permitted, I believe, to mention about the refusal of the Doordarshan, Hyderabad. (Interruptions)...

THE DEPUTY CHAIRMAN: Let, first of all, Mrs. Anwara Taimur speak on the Bodo issue because many people have died. (Interruptions)...

DR. NAGEN SAIKIA (Assam): Madam, I also want to say something ... (Interruptions)...

THE DEPUTY CHAIRMAN: Some Members have shown concern... (Interruptions)...They showed their concern on Friday also. Therefore, let us take it up today. Yes, Mrs. Taimur.

SHRIMATI SYEDA ANWARA TAI-MUR (Nominated): Madam Deputy Chairman, we have all seen in the national papers that more than a hundred people were massacred in Gohpur in Sonitpur district of Assam. A large number of villages have been burnt and nearly sixty thousand people were made homeless. They are taking shelter in the neighbouring State

of Arunachal Pradesh. There are a large number of children and women among the dead. It is a great human tragedy.

Madam, a law and order situation has arisen in Assam. We urge upon the Union Government to investigate into this incident in the border State and render immediate relief to the victims and punish the culprits. Madam, it is apprehended that a kind of a civil war condition will develop in Assam if firm steps are not taken immediately. I would like to request the honourable Home Minister to make a statement regarding the actual number of the dead and the injured in this incident and the actual number of houses burnt and the number of the people in the relief camps... (Interruptions) ... We want to know - the actual position there. Thank You, Madam.

SHRI SANTOSH BAGRODIA (Rajasthan): Madam, I want to associate myself...(Interruptions)...

SHRI RAOOF VALIULLAH (Gujarat): Madam, I want the Home Minister who is present here in the House now to make a statement... (Intervuptions)... Madam, this is a very serious mater because more than four hundred people have died and a law and order situation has been created and we want the Minister to take proper steps immediately... (Intervuptions)...

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): Madam, if it is a Special Mention, let one Member speak because if all the Members speak, we cannot hear anything...(Interruptions)...

THE DEPUTY CHAIRMAN: Yes... (Interruptions)...Just a minute. You have raised your hands, many of you, and you want to associate yourselves. It is all right. The Home Minister is

[The Deputy Chairman]

here. The matter was raised before once and once the Home Minister responded also and he came out with an explanation. We had a discussion; After that, on Friday last, some Members mentioned it and I had requested the Home Minister to look into the matter. Again, today you are raising it. The Home Minister is here. If the House agrees, he can make a statement...(Interruptions)...

SHRIMATI BIJOY CHAKRAVAR-TY (Assam): Madam it should not be on the basis of the newspaper reports alone ... (Interruptions) ...

DR. NAGEN SAIKIA: Madam, I would like to say one thing... (Interruptions)...

SHRIMATI SYED ANWARA TAI-MUR: Madam, the incident has taken place and it has come in all the papers...(Interruptions)...

SHRIMATI BIJOY CHAKRAVAR-TY: Madam, . on the basis of the newspaper report alone it should not be made... (Interruptions)...

SHRI VISHVJIT P. SINGH (Maharashtra): You see, Madam, what they are saying... (Interruptions)... You see what they are saying. It has come in all the newspapers... (Interruptions) ...

DR. NAGEN SAIKIA: We also want, Madam, that the Home Minister...(Interruptions)...should make a statement...(Interruptions)... we also want that the Home Minister should make a statement..., (Interhorrifyruptions)... It is а news... (Interruptions) ... We are very much concerned with the news. It is a horrifying news. If it is true then something must be done, Already the Government of Assam has taken some steps and the Union Home Minister also, I think, has been informed. Therefore, it is a serious matter. We shall have to take a united stand to stop such killings, if there was any, and to restore peace and harmony in the State. Therefore,

we should not dither but we shall have to take some firm stand. As far as I know, Madam, from Arunachal side some attackers came and attacked some missing villagers and non-tribal villagers and then, I think, it was a retaliation. But I do not know what were the numbers...

THE MINISTER OF STATE IN THE AFFAIRS MINISTRY OF HOME (SHRI SANTOSH MOHAN DEV): Madam, you should not allow this to go on record.

DR. NAGEN SAIKIA: Why not? (Interruptions)...

THE DEPUTY CHAIRMAN: Every Member has a right to speak. Then the Home Minister can give correct information.

DR. NAGEN SAIKIA Therefore, Madam, we want that the hard facts should come out. And moreover, on the basis of the facts, we should take some firm stand to restore peace and harmony in the State to prevent the Bodo agitation carnage in the State so that it cannot spread any more in the State.

श्री सुरेन्द्रजीत सिंह श्रहलवालिया (बिहार) मैडम, 6 ग्रगस्त को अफिया विभाग ने क्रासाम सरकार को ब्रानाह किया ... (व्यवधान)

SHRIMATT BIJOYA CHAKRA-VARTY: Madam, (Interruptions).

THE DEPUTY CHAIRMAN: I will call you.

भी सरेन्द्रजीत सिंह ग्रहतुवालियाः कि इसतरई की घटनाएं घट सकती हैं श्रीर कौमी दंगे हो सकते हैं, इसके बावाजुट भी श्रासाम सरकार ने कोई भी कायवाही नहीं की । इतना ही नहीं 10 अगस्त को जब एक ए० जी० पी० गवर्नमेंट के मिनिस्टर के रिलेटिव की हत्या हुई, उन्होंने बैठकर फैसला किया कि बोडों के गांव पर हमला करना है।

एक स्कूल में बैठक हुई, वहां तरह-तरह के महकाऊ भाषण दिए गए । नीन बोडोज लोगों की मीटिंग हुई और उन्होंने कैसला किया कि इनका जमायत जहां हो रही है उसपर हमला करके बोडो लोगों का नर-संहार करना है और इन्होंने करीब 400 लोगों की ह्रांग की है और प्रख्वार में 100 लोगों के नाम था रहे हैं।

मैं भापके माध्यम से सरकार का भ्यान भाकिषत करते हुए सरकार से मांग करता हूं कि इस बारे में बताया जाए कि बाबों, बो एक द्राइवल जाति है, उसके बाथ क्यों भ्रत्याचार हो र हैं, कीन इसके पीछे है भीर कीन कर रहा है ?

SHRIMATI BIJOYA CHAKRA VARTY: Madam, Deputy Chairman, my point is that this is a completely abricated news that has appeared in papers. (Interruptions). Barlier, Madam, you had disallowed us o raise certain facts that appeared a the papers. And this news item ppeared in yesterday's newspaper. It as come from Arunachal Pradesh. nd we have come to know and it as come from the Assam Government at it is Mr. Gegong Apong who igineered the entire news item. And ese ABSU extremists have got their se in Arunachal and from there, making attacks simultaney are tribal and non-tribal usly in the lages of Gohpur area where assacre is supposed to have happen-But the actual fact is that the sam Government gave the correct ormation that only 10 persons have n killed. And out of ten, 7 are 1-tribals. Madam earlier l been an incident. One tribal ior girl had been raped by the soed extremists and after that there some sort of tension. (Interrups). It is done by the extremists engineered by the RAW, your itution, your Central Government itution. They have engineered rything. There is no question that e is no law and order. Madam, to abilise the constitutionally elected Government, the Central Government has applied every means so that this sort of disorder and chaos prevailed in that State. Madam, I appeal to you that you please ask them not to raise such matters which have appeared in the newspapers. (Interruptions)

ठाकुर जगतपाल सिंह (मध्य प्रदेश) : यह इतना श्रहम सवाल है जहां पर सेंकड़ो लोग मारे गए हैं उनके बारे में हिन्दुस्तान की जनता जानना चाहती है कि किसने मारा है ... (व्यवधान)

श्री ग्रंटल बिहारी वाजपेयी (मध्य बदेश): महोदया, देश के किसी भी, भाग में श्रगर बड़े पैमाने पर हत्याओं का समाचार ग्राता है तो उससे चिता होनी स्वाभाविक है। समाचार पत्नों को पढ़े में यह पता नहीं लगता कि सचमुच में कितने लोग मारे गए। यह तो गृह मंत्री सदन में बता सकते हैं श्रीर गृह मंत्री को भी ग्रसम सरकार पर सूचना के लिए निभर रहना पड़ेगा। समाचार पत्नों को पढ़ने से यह भी पता नहीं लगा कि कौन किस को मार रहा है। शायद यह गोहपुर वही स्थान है जहां पहले भी उपद्रव हो चुका है।

की संतोष मोहन देव: 1983 में।

श्री प्रदल बिहारी वाजपेषी: प्रगर यह हो चुका है तो इसका मयावह ग्रौर भी बढ़ जाता है। मेरा निवेदन है कि सवाल को पार्टी का सवाल न बनायें। देश के किसी भी भाग में कोई भी भारा जाए इस सदन के लिए चिता का विषय है। ग्रौर इसकी सच्चाई की तह में जाने के लिए हमें तैयार रहना चाहिए ग्रौर मैं चाहूंगा कि बृह मंती महोदय बयान दें।

भी जगेश देसाई (महाराष्ट्र) : इन इनके साथ हैं

उप-समापित : इसी लिए मैंने कहा जि होम मिनिस्टर बैठे हैं, सीरियस मैटर है, जवाब वें। डा॰ संबरार सहसी जान (राजस्थान) डपसभाषति महोदया, हम इस स्पेशल नैशन का समर्थन करते हैं (अयवधान)

उप-सभापति : देखिए, श्री कमलेन्दु भट्टाचार्यं ग्रसम के हैं उनकी बोलने दीजिए । वह ज्यादा बेह्तर जानते हैं । श्री भटटाचार्य ।

SHRI KAMALENDU BHATTA-CHARJEE (Assam) Respected Madam, the hon. Member from AGP, Dr. Saikia and Madam Chakravarty, the other day they were showing a newspaper in the House, At that time you were in the Chair, Madam. they were reading lines from one particular newspaper saying that the RAW was supplying raw material to the Bodo extremists:

DR. NAGEN SAIKIA: It was not a newspaper. It was the copy of a letter. (Interruptions)

SHRIMATI BIJOYA CHAKRA-•VARTY: We have submitted authentic documents. (Interruptions)

KAMALENDU SHRI BHATTA-CHARJEE: The other day they were reading from the newspaper as if they were reading lines from the Geeta or tht Bible. But today when it come into the newspaper, they denying today, they are saying what has come in the newspaper may not be true Madam, my knowledge Hindi is very poor. I should of be excused for that. The most hon. Member he is a very learned Member, Atal Bihari Vajpayeeji, just a seconds ago, he said

"समाचार पत्न. पढ़ने से यह माल्म नहीं होता" नेकिन समाचार पत्न पढ़ने से और सब मालूम हो जाता है सिर्फ यह मालूम नहीं होता ।

As I understand Hindi
यह मालूम नहीं होता।
My knowledge of Hindi is very poor
यह मालूम नहीं होता इन्होंने यह कह दिया
But if there is something concerning
the opposition parties Madam, one

very important thing I am telling you. The Deputy Commissioner of Sonitpur district he sent a message to Dispur Secretariat six days back that he was apprehending that a major catastrophe might take place in Gohpur. This Gohpur Madam is the same place where other carnages also took place, Madam, the Dispur Administration-I do not want to blame anybody, I do not want to say anything against the AGP-but when I met the Chief Minister of Assam, I found that he was a very reasonable man. (Interrup-Madam, I meet the Chief tions) Minister of Assam—and I just want to share it with the hon. Members of this House-that I found him to be an extremely reasonable person who showed his great concern for the solution of this sensitive problem. But, Madam I say that this carnage was engineered in sipte of his kowledge intelligence service of the and the Dispur administration. Those who are in charge, they did not take any steps and the Deputy Commissioner of Sonitpur told the Chief Secretary, Dispur, Sir, my last attempt to save this place from this sort of a catastrophe has failed. Madam one party, which is avowedly anti-tribals its members have engineered this catastrophe. 1 would appeal to them; they should kill some people in turn; they should not kill 200 people together; the should kill them in a phased manner ... (Interruptions).

THE DEPUTY CHAIRMAN: No no, I object. Nobody should be kille either in a phased manner or other wise.

SHRI KAMALENDU BHATT/CHARJEE: Madam, this party is and minority; they have been engineering this sort of killing. It is not the first time. If you go by the history, you will find that some three thousand minority people were killed in Assam in Nelli, and the person responsition it got a prize post in the Government. It is a matter of shame the those people who were responsible if the killings—an I.A.S. officer—got

prize post. That is the irnoy of history.

Madam, I have got many points to raise. But I would only like the hon. Home Minister, through you, to tell us whether he is going to make a statement about it today, regarding this dastardly act. Is he going to make a statement today?

DR. NAGEN SAIKIA: The Chief Minister of Assam in the same paper has stated about the news that if at all, it is exaggerated. We do not know how the Home Minister will enlighten us on this. The second point is.....

THE DEPUTY CHAIRMAN: Let the Home Minister reply.

DR. NAGEN SAIKIA: The Deputy Commissioner Sonitpur was told by the Chief Secretary of Assam and the Home Commissioner of Assam that due to shortage of forces, they could not immediately send the force. Therefore, they had to maintain law and order with the force that they had at that time. That day also I said that the required number of forces were not sent. The Central Government should have sent the required number of forces in Assam to combat terrorists in Assam.

SHRI GURUDAS DAS GUPTA (West Bengal): It is inconceivable to believe that something so atrocious can happen in any part of country which will not be condemned by anybody in the House. We are equally concerned as anybody else, whether from this side or that side, with what has happened and at the reports that appeared in the newspapers. We are equally concerned.....

AN HON MEMBER: Belated con-

SHRI GURUDAS DAS GUPTA: Not belated; it has always been our stand.

Secondly, the point is, instead of making inflamatory speeches regarding the involvement of political parties and leaders in the mass kiling, it would be better if we lend our voice of sanity to restrain the situation. Instead of restraining the situation, if inflammatory speeches are made by anybody, without evidence, that tentamounts to connivance with violence.

My third point is, my party feels, let the Assam Government institute an enquiry into it; let them make an enquiry and let the enquiry reveal the truth. (Interruptions) So long as the elected government is in power, it must be allowed to discharge its responsibility, and the responsibility of the Centre is to ensure that constitutional functioning is allowed in the State. It is not the interference.

SHRI JAGESH DESAI: Who will make the enquiry? Will it be the Central Government or the State Government?

SHRI GURUDAS DAS GUPTA: It is a law and order question. The State Government should make enuiry... (Interruptions)

THAKUR JAGATPAL SINGH: The State Government is involved; the enquiry must be by the Central Government. (Interruptions)

SHRI GURUDAS DAS GUPTA: Constitution of India cannot be drowned with shouts and counter-shouts in the House. Government must function according to the provisions of the Constitution.

And lastly, I call upon the Home Minister to make a statement. Let him speak the truth. Let him also say in the House that he does not want the enquiry to be conducted by. (Interruptions). Let him say. I would like the Central Government to share its views with us and make its position clear on the issue, whether it is not a law and order issue, and whether enquire should be conducted by the

[Shri Gurudas Das Gupta]

Assam Government, or whether you do not believe in Assam Government, and you would like to conduct this enquiry yourself. If you take this responsibility upon yourself, that brings us to the end of the Constitution. Let us not do it.

SHRI V. NARAYANASAMY (Pondicherry): Madam Deputy Chairman, the hon. Home Minister made a statement the other day when we raised the issue. The Chief Minister met the Home Minister and discussion held. I requested the A.G.P. Government and the Chief Minister to come co-operate with the and forward Government to settle the Central dispute. Madam this matter has now come to light. The killing of more than 400 persons in that particular district shows clearly that the Assam Government had a hand in it because, the majority community... (Interrupmons).

THE DEPUTY CHAIRMAN: Let the Home Minister clarify. (Interruptions).

SHRI V. NARAYANASAMY: Whatever information I have gathered, I am placing before the House.

SHRI GURUDAS DAS GUPTA: This is atrocious. His comment is atrocious. (Interruptions)

THE DEPUTY CHAIRMAN: Let the Home Minister clarify. (Interruptions)

SHRI V. NARAYANASAMY: I am only giving whatever information I have gathered. (Interruptions).

SHRI V. GOPALSAMY: It is totally false information. (Interruptions)

THE DEPUTY CHAIRMAN: It is very unfortunate. Somebody said, she said, that the Central Government was involved in it, He says 'the State Government'. Let the Home Minister tell us who was responsible for it. (Interruptions) The hon lady Memory

ber from Assam said that the Central Government was involved in it and said that I should give a directive to the Central Government to withdraw these activities. He says 'the State Government'. I cannot give any directive. I can only ask the Home Minister to make a statement to clarify the position. (Interruptions)

SHRI V. NARAYANASAMY information was given to the Government by the Intelligence that there would be a massacre in this particular district. The State Government was informed. The Home Minister the Chief Minister of Assam knew the fact earlier. They allowed the thing to continue because the majority community wanted to massacre minority community, the tribals in this district. The State Government is responsible. (Interruptions). The State Government supported massacre. Therefore, I said that the (Time bell rings) I am concluding within one minute, Madam. They State said that the Government is controlling the la₩ order machinery. They have failed to control the situation there. I demand two things from the Home Minister, Firstly, he should come forward with a statebefore the House today. ment Secondly, I want that the Central Government should appoint a Committee to enquire into this incident that has taken place in this district so that the truth will come out. (Interruptions) If we leave it to the State Government, they will completely whitewash the entire thing. Therefore I want the Central Government to appoint a Committee to go into this matter and submit a report. Thank you.

SHRI LAL K. ADVANI (Madhya Pradesh): On a point of order, Madam. You just mentioned that the hon lady Member from Assam made the allegation in respect of the Central Government and that if some Member from the other side.

THE DEPUTY CHAIRMAN: It is wrong.

SHRI LAL K. ADVANI: My point is, here, we are in Parliament where the Central Government is present. They can certainly reply to the point made by the hon. lady Member from Assam. But the State Govrenment is not present here. There is no State Government present here. Therefore, it is highly improper for any Member of this House to make any allegation against the State Government. There is a difference between the two. (Interruptions).

SHRI SANTOSH MOHAN DEV: She mentioned about the Arunachal Pradesh Government. (Interruptons).

SHRI LAL K. ADVANI: My pont of order is addressed to you, Madam. To say that the two are balanced is not correct. In this particular case, the Central Government is present in the House. If one of my colleagues makes an allegation, the Home Minister is there to reply to it. But the Chief Minister or the Government of any State is not present here and, therefore, this kind of an allegation cannot be made.

THE DEPUTY CHAIRMAN: Mr. Advani, we are a Council of States and matters about States have been discussed. The Home Minister will clarify the thing. I will request the Home Minister to clarify.

SHRI LAL K. ADVANI: The Home. Minister cannot do it on behalf of the State Government.

THE DEPUTY CHAIRMAN: He is the Minister of Home Affairs. It is his responsibility to see that law and order is maintained in the country, in the entire country. He is the Home Minister for the whole country and not for Delhi alone. (Interruptions).

SHRI VITHALRAO. MADHAVRAO JADHAV-(Maharashtra): The bon-Member is not asking the State Government. He is asking the Home Minister.

THE DEPUTY CHAIRMAN: Just a minute. (Interruptions). I understand law and order is a State subject क्या श्राप इस बात पर खुग होंग कि बोडो लोग, हरिजन हों, श्रादनासी हों मारे जायें।

But on that ground we should not raise the issue here. It is very unfortunate. On a point of law do you want the people to die?

SHRI LAL K. ADVANI: I am as much concerned about what is happening there. I am as much concerned about the carnage or the killings of Adivasis or anyone else, but what I have raised is a question of constitutional propriety, parliamentary propriety and you give a ruling on that. (Interruptions).

SHRI S. K. T. RAMACHANDRAN (Tamil Nadu): Madam, are they here to help us to enforce justice or to cover up inefficiency and ineptitude?

SHRI DIPEN GHOSH (West Bengal): Madam, Deputy Chairman, it is indeed a horrifying, gruesome murder that has taken place in Gohpur and it is the responsibilty of both the Centre and the State Government to ensure that such incident does not recur.

Madam, when we had an opportunity to discuss the Bodo agitation on the floor of this House, we had made it clear from our side, from our party side that within the Assam State the given the right of Bodos should be local autonomy, not going outside of the State of Assam. Here, as in the case of certain other parts of the country, some ethnic troubles taking place between tribals and nontribals, or between two groups of tribals different groups of tribals. Soit is very important to see from the point of view of national unity and

[Shri Dipen Ghosh] integrity that such type of violence does not occur between tribals and

non-tribals or between two sections of

the tribals.

Madam, I do not want to give a clean chit to the Centre though I am not holding any brief for the State Government of Assam. We have seen how the Central Government and for that matter the ruling party at the Centre has tried to fish in troubled waters everywhere when such violent activities have taken place between two groups of tribals or between tribals and non-tribals.

Madam, my younger colleague I love most Kamalendu Bhattacharjee, had stated that some of the persons who were involved in it, they got the prize post after the AGP Government was formed there, but I can surely remind Mr. Kamalendu Bhatacharjee and ask him, who paved the way for giving them the prize post ultimately? Only in the year 1985, on 15th August you had signed an accord and with pride you had taken them to the ramparts of Red Fort. (Time bell rings)... I am only reminding him ...

SHRI PAWAN KUMAR BANSAL (Punjab): Are you repudiating that?

SHRI DIPEN GHOSH: When they signed the Assam accord, it in effect sowed the seeds of discord among the tribals and non-tribals, the minorities and the majority people. Now, when the AGP Government or AGP for that matter has gone against the Central Government in national politics, they are trying to fish in troubled waters, they are trying to incite one section of tribals against another section of tribals. There is already a newspaper report that there is the hand of RAW. I am not blaming the Central Government or the State Government. I do not know whether it is correct or not but we have seen the black hand of RAW in Bengal also. We have perso how RAW had fished in waters during the Naxalite agitation in Bengal. We have seen that. (Interruptions)

SHRI ANAND SHARMA (Himachal Pradesh): Madam, this is a serious matter

SHRI DIPEN GHOSH: I do net want to give a certificate of being lily-white to Mr. Buta Singh.

SHRI ANAND SHARMA: On point of order. Madam, he is making wild accusations against an intelligence agency of the country is a very sinister thing. He is trying to mislead the House. He is trying to mislead people. He has deliberately done it. It has an act of mischief. (Interruptions)

SHRI DIPEN GHOSH: They are misleading the nation. Madam, you did not interrupt Mr. Kamlendu Bhattacharjee. I did not interrupt Kamlendu Bhattacharjee. I did not interrupt anybody from that side. I want to put the record straight. They cannot absolve themselves of responsibility for today's situation in that part of the country.

SHRI VITHALRAO MADHAVRAO JADHAV: Naxalites are supported by the Communist and not by the Congress. And yet he is charging the Congress Government. (Interruptions)

SHRI DIPEN GHOSH: We know ... We are leaders... From this side, you must remember, the late Ramamurti had reminded the entire House and through this House entire nation of the danger of "Operation Brahmputra". He had published a booklet on this issue. I was then at the benches behind his seat. It is on record. Every time our party has drawn the attention of the Government and through the House of the nation to this danger of the imperialist forces, the reactionary forces imide the country trying to destain

lise our country and the Central Government, without knowing the danger of it knowingly or unknowingly has played into the hands of those forces. So today when the Home Minister will be giving a statement, will he kindly state whether there was the hand of RAW behind it and what role the Central Government had in it?

THE DEPUTY CHAIRMAN: Perhaps you were not in the House when we had a discussion on Bodo agitation that was raised by the Member there. He denied it.

SHRI DIPEN GHOSH: I was there Earlier was a Calling Attention and Mr. Santosh Mohan Dev was replying...

THE DEPUTY CHAIRMAN: No, you don't know perhaps, last time... Just a second... there is no need to get agitated, I am trying to keep the record streight. There was a discussion and the Home Minister replied and he denied it. It you like, you can see the record because I was in the Chair. He is again there to deny...

SHRI PARVATHANENI UPEND-RA: I raised the question of "Operation Jhumjhum" and three crores being allotted to RAW.

SHRI DIPEN GHOSH. So this is a serious situation. I would ask Mr. Narayanasamy and other Members there not to try to politicise this issue. This is a question of unity and integrity of the country. So naturally the Centre must try to take that position. They should not try to shift the burden on to the shoulders of the State Government in that part of the country.

SHRI N. K. P. SALVE (Maharashtra): Madam, Deputy Chairman, what is involved is the loss of life of a section of our brethren who belong to the weakest section of society the tribule—and when we are talking

of this kind of a carnage inflicted on the adivasis, one would expect that we would have an approach which is more humane and non-political. Many irrelevant issues been brought into thi_s purely politicise the issue. There are only two points I want to make and I have done. Firstly, Madam, law and order may be a State problem but this is too doctrinaire an approach, too legalistic an approach. When violence and killings reach a dimension that threatens the very mechanism of our Constitution, it is very much the concern of this House,

SHRI-YASHWANT SINHA (Bihar): Will you apply the same yardstick uniformly?

SHRI N. K. P. SALVE: We will apply the same. We do not have double standards. We do not talk with double tongues. And, therefore, Madam, this House must take cognizance of what has happened. It is very disconcerning that innocent people should have been killed like this. They cannot be made victims of political violence one way or the other. Madam, very unfortunately, RAW is sought to be dragged into it. There is only one thing. I want to put it very clearly that it is not to the interest of my party, it has never been to the interest of my party, to create conditions which will destabilize any State whatsoever. Whether it is Congress States or not, I maintain, Madam it has never been our strategy... (Interruptions)...

SHRI PARVATHANENI UPEND-RA: Joke of the year!

SHRI N. K. P. SALVE: Madam, if by the very weight of their own sins the Government of Karnataka falls, how is the fault to be found on to our heads? If States after States do get destabilized beacuse they are not able to manage their own people, the minimum one would expect, in fairness and justice, is not to lay

[Shri N. K. P. Salve]

blame on the head of the Home Ministry here. That has been the joke which has been carried on, and a little too far.

In the end, Madam, all that I want to submit is, it is obvious that the State Government has not been able to take care of the situation there.

SHRIMATI BIJOYA CHAKRA-VARTY: I want to ask whether RAW belongs to Congress (I).

SHRI N. K. P. SALVE: It is clear to everybody that the State Government is not able to cope with the situation—I am only referring to the law and order problem. Therefore, it is the duty of the Home Ministry here to assist them in a manner as would stabilize the conditions and create an atmosphere which is commensurate with the spirit of the Constitution. People should be able to live freely.

I agree with only one point which Dipen has made. Madam, the Brahmaputra is a curse of that State. A river which can be harnessed, harnessed to provide water to the whole country... (Interruptions)... Will they listen to what I have to say? They have no idea of the problem which that river causes.

(Interruption)

SHRI DIPEN GHOSH: I belong to that part of the country. I know Brahmaputra better than Mr. Salve does.

SHRIN. K. P. SALVE: Madam, it is the economic conditions of the people residing in that area which need properly to be looked after, and I put, it to the Centre that the Centre should take appropriate steps so that the economic conditions which are at the root of these troubles are duly taken eare of. That is my submission, Madam. Thank you.

SHRI M. S. GURUPADASWAMY (Karnataka): Madam, Deputy Chairman. I think I am the last to be called to speak on this issue.

SHRI JAGESH DESAI: No, no. I am here!

THE DEPUTY CHAIRMAN: I didn't hear it. What did you say?

AN HONOURABLE MEMBER: You should be generous!

THE DEPUTY CHAIRMAN: I really don't want to be, because I have a very long business to be finished.

SHRI M. S. GURUPADASWAMY: I said, perhaps I am the last to be called by you. They said "No". Anyway...

SHRI VISHVJIT P. SINGH: As far as we are concerned, we will discuss...

(Interruptions)

SHRI V. GOPALSAMY (Tamil Nadu): He can't sit and speak like this...(Interruptions)...

SHRI M. S. GURUPADASWAMY: , Madam, what has happened in Assam is shocking indeed. Nobody on this side of the House would feel happy about what is happening there. We condomn the killings.

Shri N. K. P. Salve said something about destabilization of the States. I hope his words are true. Unfortunately, they are not true.

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): Mr. Dipen Ghosh also said.

SHRI N. K. P. SALVE: By the weight of their own sins... (Interruptions)...

SHRI M. S. GURUPADASWAMY: I didn't hear him. anyway. I wish they are true. Unfortunately, they are not true. I want the Government

of India, which has the responsibility to rule the entire country, to play the role of a friend, guide and philosopher to all the States, whether they are ruled by the Congress Party or the opposition parties. The record of the Congress Party is not something that one can emulate. They have been indulging in destabilising non-Congress Governments, not only in Karnataka but also elsewhere. fear is the Congress has learnt a great lesson from the British rulers. The British rulers ruled this country by dividing the country, and the same tactics the Congress Party is adopting, the politics of divide and rule. (Interruptions)

SHRI V. NARAYANASAMY: Your party is divided now. You are dividing yourself. What can we do? You are responsible for it. (Interruptions)

SHRI M. S. GURUPADASWAMY: Our party might have been divided. That is the concern of our party. But you are dividing the whole action. That is horrible

In respect of Assam, may I my friend, Mr. Buta Singh, not to use the RAW, not to use its power and not to conspire against the State Government? They should, on the other hand, let the State Government face the situation which is emerging, which is serious. The whole country is concerned about what is going on Assam. Assam should remain united, and the Government of India should give its helping hand in that regard. I am afraid this violence will not stop. It should stop. But because it is a political violence born out of agitation, political agitation, I that this violence will continue unless the issue is settled politically.

In this regard. I would like the Government of India to play a very constructive role, not a role which will destabilise the situation. It will recoil on you ultimately. Don't look to short-term political dividends. It will boomerang on you and the coun-

try. Therefore, I want the Home Ministry and the Government of India to exercise restraint and play a very useful, constructive, beneficial role so that there may be restoration of normalcy in Assam. (Interruptions)

THE DEPUTY CHAIRMAN: Before I ask anybody else to speak or the Home Mnister to react, there are papers to be laid by Shri Shiv Shanker.

PAPERS LAID ON THE TABLE

Aud it Report on the Accounts (1987-88) of the Board of Apprenticeship Training (Western Region), Bombay and related papers

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI P. SHIV SHANKER): Madam, I lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Audit Report on the Accounts of the Board of Apprenticeship Training (Western Region) Bombay, for the year 1987-88.
 - (ii) Statement giving reasons for delay in laying the paper mentioned at (i) above.

[Placed in Library, See No. LT-8269/89 for (i) and (ii)]

REPORTED KILLING OF BODOS IN GOHPUR VILLAGE IN SONITPUR DISTRICT OF ASSAM—Contd.

SHRI KHYOMO LOTHA (Nagaland): Madam, this is on Bodo.

THE DEPUTY CHAIRMAN: Yes, Bodo.

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WO-MEN AND CHILD DEVELOPMENT